(43)

NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 06/(MAH)/2016

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.11.2017

NAME OF THE PARTIES:

M/s. World Technologies Co. Ltd.

V/s.

M/s. Worldbestech Cool Panel India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 237, 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

(1) Salouel Kulkarni Advocate Laleuel

(1) Sharelul

Amarchanel

Mangaldas & Co.

for Respondent

Nos. 1 & 5-7

(2) Anagha Anasingaraju PCO for

TCP 06/237,397-398/NCLT/MB/MAH/2016

At the request made by the Petitioner side for inspection of the Books of Accounts of R1 Company, since the Respondent side has no objection to provide inspection provided the Observer is appointed to record the inspection given to the Petitioner side, this Bench accordingly directs the Respondent side to provide inspection of the Books of Accounts of the R1 Company to the Petitioner by appointing an Observer namely Ms. Shruti Sardesai to be present at the time of giving inspection to the Petitioner side and file report on next date of hearing.

: 2 :

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Since the petitioner herein, holding almost 50% shareholding in the company not being able to converse with the people managing the company owing to language problem and moreover, the Petitioner is not familiar on accounting side, he is given liberty to take a professional to take inspection of Books of Accounts of the Company.

As to the remuneration of the Observer is concerned, since the Respondent side has insisted for appointment of the Observer, the Respondent side is hereby directed to pay remuneration to the Observer as agreeable to her.

For the petitioner is a resident of Korea, the date of inspection may be fixed as convenient to both the parties.

It goes without saying that the Respondent side will provide copies of the documents inspected by the Petitioner.

List this matter for reporting and hearing on 13.12.2017.

Sd/-

V. NALLASENAPATHY Member(Technical) Sd/-

B. S. V. PRAKASH KUMAR Member (Judicial)